

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Date of order: 15-4-1996

CP No.144/95
in
CA No. 99/94

Moolia

.. Applicant

Versus

Ramesh Tripathi and another

.. Respondents

Mr. Shiv Kumar, Counsel for the Petitioner

Mr. N.K.Rawat, Sr.Clerk, Departmental Rep. for the
Respondents.

CORAM:

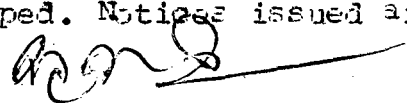
HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER
HON'BLE MR. RATTAN PRAKASH, JUDICIAL MEMBER


ORDER

PER HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

In this Contempt Petition, the petitioner has prayed that contempt of courts proceedings may be launched against the respondents and they may be punished for non-compliance with the order of the Tribunal passed on 13-1-94 in OA No. 99/94. It may be mentioned that the order of the Tribunal is infact dated 13-1-95 but date as 13-1-94 has been wrongly mentioned therein.

2. The Departmental Representative stated that reply has already been filed in the Registry and a copy thereof has been given to the learned counsel for the petitioner today. The learned counsel for the petitioner states that as seen from the reply of the respondents, the order of the Tribunal has been complied with. The Contempt Petition is, therefore, dropped. Notices issued are discharged.


(Rattan Prakash)
Judicial Member


(O.P.Sharma)
Administrative Member